

2. Shri Rajinder Kumar Bidani,  
State Bank of India, Karol Bagh  
New Delhi.

3. Shri Surinder Kumar.

4. Shri Desh Raj.

5. Shri Raj Kumar Sethi.

6. Shri Balvinder Singh.

The matter is under police investigation. The two bank officials have been placed under suspension.

#### Underhand Sale of Mortgaged Properties of Oriental Bank of Commerce

2634. SHRI RAMCHANDRA

BHARADWAJ:

SHRI DINESH GOSWAMI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Shri M. P. Gupta of Emca House, 23/23B, Ansari Road, Darya Ganj, New Delhi, has raised a loan of Rs. 5 lakhs from the Oriental Bank of Commerce after mortgaging the Emca House and Rahul Apartments at 24/24, Darya Ganj, New Delhi, and then sold out the flats constructed in the building to various individuals; if so, what are the details thereof;

(b) what is the income tax and other taxes paid by Shri M. P. Gupta during the last three years; and

(c) what action Government propose to take against him?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) In

terms of Section 13 of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1980, and in consonance with the practices and usages prevalent amongst the bankers, information relating to individual constituents of the banks can not be divulged.

(b) and (c) Information is being collected and to the extent available will be laid on the Table of the House.

#### Banks in West Bengal and Sikkim

2635. SHRI PRASENJIT BARMAN:

SHRI SUDHAKAR PANDEY:

Will the Minister of FINANCE be pleased to state:

(a) what are the names of the nationalised banks that are in operation in West Bengal and Sikkim; and

(b) how many branches of these banks have been opened in West Bengal and Sikkim during the last three years and what are their locations?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) State Bank of India, 7 Associates of State Bank of India and 20-Nationalised Banks are operating in West Bengal. In Sikkim only two public sector banks viz., State Bank of India and United Commercial Bank are functioning.

(b) The number of branches opened by public sector banks during 1979, 1980 and 1981 (upto June) in West Bengal is as indicated below:

	1979	1980	1981 (Upto June)
State Bank of India and its Associate Banks . . . . .	13	24	29
20-Nationalised Banks. . . . .	66	77	25
<b>Total . . . . .</b>	<b>79</b>	<b>101</b>	<b>54</b>

In the State of Sikkim, State Bank of India and United Commercial Bank have opened one branch each at Jorethang and Gangtok respectively during the last three years. Further, two more allotments have been made to State Bank of India in May 1981 for opening branches at Zero Point-Gangtok and Chungthang in Sikkim.

Information in regard to location of the branches opened by commercial banks in West Bengal during the period from 1st January 1979 to 30th June, 1981 is being compiled and will be laid on the Table of the House.

#### Export of Rice

2636. SHRI HARISHANKAR BHABHRA:

SHRI JASWANT SINGH:

Will the Minister of COMMERCE be pleased to state:

(a) what are the names of persons, parties and organisations; State-wise who have been issued licences during the period from the 1st July, 1980 to the 30th June, 1981 and during each of the two previous years for exporting rice to foreign countries;

(b) what is the actual amount and the value of rice exported or is in the pipe line along with its destination by each of the licensees during these three years; (year-wise);

(c) whether any complaints have been received against any of these licensees; and

(d) if so, what are the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB KUMAR MUKHERJEE):

(a) to (d) Information is being collected and will be laid on the Table of the House.

#### Nationalisation of Six Textile Mills

2637. SHRI ARVIND GANESH KULKARNI: Will the Minister of COMMERCE be pleased to state:

(a) whether proposals have been received from Maharashtra and other State Governments and are pending with his Ministry regarding nationalisation of six textile mills, already taken over and run by Central or State Textile Corporation or by Government directly;

(b) if so, what are the details thereof and the names of the mills and since when the proposals are pending; and

(c) by when these mills are likely to be nationalised or returned to their previous owners?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) to (c). 21 textile mills, listed in the enclosed statement have been taken over for management under the provisions of the Industries (Development and Regulation) Act. Proposals have been received from Maharashtra and some other State Governments for nationalisation of these undertakings. The decision of the Supreme Court of India in The Ishwari Khetan Sugar Mills (P) Ltd., and another versus The State of Uttar Pradesh is that State Legislatures are competent to enact legislation to nationalise industries listed in the First Schedule to the Industries (Development and Regulation) Act. State Government have been informed of the Supreme Court decision.

#### Statement

S. No.	Name of the Textile Mills	Date of take over
1	2	3
1	Swadeshi Cotton Mills, Kanpur, U.P.	13-4-78
2	Rae Bareilly Textile Mills, Rae Bareilly, U.P.	Do.